

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1675/97

dt.9-2-98

Between

V. Vasantha Rao

: Applicant

and

1. Supdt. of Post Offices
Kakinada Division
Kakinada 533001

2. Postmaster General
Visakhapatnam

3. Chief Postmaster General
Hyderabad

4. VVSB Rao
S/o Mallabbai
Doddigunta
Rangampeta Mandal
E. Godavari District

: Respondents

Counsel for the applicant

: E. Phani Kumar
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

Coram

Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl)

Jai

OA.1675/97

dt.9-2-98

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Mr. Briz Mohan Singh for Mr. E. Phanikumar for the applicant and Mr. V. Rajeswara Rao for the respondents.

1. The applicant makes two points as the base for his grievance :


(i) That he (the applicant) obtained more marks than the selected candidate (Respondent No.4); and

ii) That the selected candidate (Respondent 4) obtained Income and Property certificates prior to the date of notification, which is contrary to what was stipuated in the relevant Notification.

2. Respondent 4 could not be served because of an error in his ^{name and} initials as contained in OA filed by the applicant. Hence, he has not filed any reply.


3. We have perused the selection file produced by the official respondents and do not find any irregularity in the appointment of Respondent 4 for the post of EDBPM, Doddigunta. Neither of the two grounds taken by the applicant is borne out by the record.

4. There is no merit in the OA. The same is disallowed.


 (B.S. Jai Parameshwar)
 Member(Judl.)
 9.2.98


 (H. Rajendra Prasad)
 Member(Admn.)

Dated : 9 February, 1998
 Dictated in OpenCourt


 Deputy Registrar

sk

O.A.1675/97

To

1. The Supdt.of Post Offides,
Kakinada Division, Kakinada-1.
2. The Postmaster General, Visakhapatnam.
3. The Chief Postmaster General, Hyderabad.
4. One copy to Mr.E.Phani Kumar, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R(A) CAT.Hyd.
8. One spare copy.

pvm.

19/2/98

I Court

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)
The Hon'ble Mr. B.S. Jaiparamwar: M(CD)

DATED: 9-2-1998

~~ORDER/JUDGMENT:~~

M.A./R.A./C.A.No.

in

O.A.No. 1675/97

T.A.No. (W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

~~Dismissed.~~

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक आयोग
Central Administrative Tribunal
बैठक/DESPATCH
18 FEB 1998
HYDERABAD BENCH